

12.53 hrs.

**STATEMENT RE. AUTOMOBILE TYRES AND TUBES**

**MR. SPEAKER:** Shri Subramaniam.

श्री मधु लिवये (बाका) : इस में सदन के प्राधिकार और प्रक्रिया सम्बन्धी मामलें हैं। अगर आप मुझे को बाध में सुनना चाहते हैं तो मुझे कोई आपत्ति नहीं है।

**MR. SPEAKER:** If you have any objection, something should have come before the House.

श्री मधु लिवये . इसी आइटम के बारे में है।

प्रधान मंत्री . आप पहले स्टेटमेंट तो हां जाने दें।

**THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM):** Government have been keeping a special watch on the situation in regard to availability and prices of tyres and tubes in recent months. Till a few months back, prices of tyres were being regulated by the industry, but on the basis of an informal understanding with the Government. In November, 1973 an order was issued freezing the prices of certain categories of tyres that were in short supply, when it was found that industry attempted to enforce higher prices unilaterally.

The matter has now been examined further. On the basis of current prices of raw materials and as per the formula suggested by the Bureau of Industrial Costs and Prices which had gone into the price structure for this industry, prices of various categories of tyres will have to be increased by anything between 1 (one) per cent and 52 per cent compared to the November, 1973 prices. Not only have the prices of many raw materials

gone up steeply in recent months, but there is considerable uncertainty in regard to their availability and price situation in the coming months. Tyre manufacture is now essentially dependent on availability of nylon or rayon tyre-cords. Raw material for the manufacture of tyre cords has become scarce and the prices have also been rising steeply. The difficulties of enforcing price control on an end-product at a time when the prices and availability of essential raw materials for that product are fluctuating widely, are well-known. Under these circumstances, Government have decided that the formal price control imposed in November, 1973 on certain categories of tyres and tubes as well as the informal price control so far being exercised by the Government in respect of other categories of tyres and tubes should be withdrawn, and conditions created for augmenting production, rather than fixing prices now and revising them further at short intervals in response to changes in raw material prices. At the same time, the distribution arrangements for the categories of tyres that are in short supply are being streamlined. The industry has worked out a distribution scheme, in consultation with the Government, which envisages close monitoring of the activities of distributors and dealers at various levels. A Central Coordinating Committee under Government auspices to lay down overall priorities and norms of supply has also been envisaged. The situation after de-control and the working of the distribution arrangements will be kept under close watch and further action taken in the light of changing circumstances and developments.

श्री मधु लिवये प्रधान मंत्री  
में कुछ प्रक्रिया सम्बन्धी और सदन के प्राधि-  
कार सम्बन्धी मामलें उठाना चाहता है।  
(व्यवधान)

अध्यक्ष महोदय : मैं श्री लिमये को इजाजत दे रहा हूँ क्योंकि उनके नोट आया है, और किसी का नहीं आया।

श्री अटल बिहारी वाजपेयी (ग्वालियर)।

हम इस पर बहस की मांग तो कर सकते हैं।

श्री मधु लिमये : मैं प्रोसीजरल मामला उठा रहा हूँ।

MR. SPEAKER: There can be no question of a debate but because Mr. Madhu Limaye has already sent me a note I am allowing him.

SHRI S. M. BANERJEE (Kanpur): He may be allowed first but since a policy decision has been taken without taking into confidence the Parliament a debate may be allowed on the statement.

श्री मधु लिमये : हम में तीन प्रश्न उठते हैं। एक प्रश्न से प्रखबारों में समाचार छप रहा है कि सरकार टायर के दामों के बारे में अपनी नीति बदलने जा रही है—दामों के बारे में और उस के। बतौर के बारे में। लेकिन अभी तक मदन को हम के बारे में विश्वास में नहीं लिया गया। प्रखबारों को विश्वास में लिया जाता है, लेकिन मदन को विश्वास में लेने के कारण म. महादय नहीं माना।

दूसरी बात यह है कि कल के एकात्मिक डाइजल में पूरी खबर आई है।

"Tyre price rise on the cards"

पूरे सरकारी सूत्रों में खबर मिली है। कल ही मंत्री महोदय ने इसी भवान बारे में मैंने जो अतिरिक्त प्रश्न पूछे थे उस का जवाब दिया है, लेकिन प्राप्ति की बात है कि हम का उद्देश्य उस समय उल्लेख तक नहीं किया कि इस के बारे में जो नीति

सम्बन्धी मसले हैं उन पर सरकार विचार कर रही है।

तीसरी बात मैं यह कहना चाहता हूँ कि टायर के दामों में आज बड़ा ब्लैक चल रहा है। इनलप टायर के पेथर का दाम ब्लैक में तीन महीने पहले 5600 रु० था, आज वह 10,000 रु० में बिक रहा है। एक टायर के दामों में 2000-2500 रु० का प्रीमियम है। फ्लैट फेक्ट्री एक घंटे में बन्द है। इस के बारे में मैंने मंत्री महोदय को पत्र लिखा, ध्यान आकर्षण प्रस्ताव दिया, उनकी भी आपने नहीं माना। इस के उत म. यह वक्तव्य आता है।

इनाल्ट मेरी आप प्रार्थना है कि आप इस के बारे में कुछ निर्देश दीजिए कि मंत्रियों को पहले प्रखबारों को विश्वास में नहीं लेना चाहिए। कल भी मंत्री महोदय का मौखिक था कि मेरे प्रश्न के उत्तर में कहते। इनाल्ट आप इस पर 193 का तहत चर्चा करन का मौका दीजिए। इस का अज्ञेय पर लाया गया क्योंकि यह अजेंट पब्लिक इम्पारटन्स का मामला है।

MR. SPEAKER. I have no objection to allowing a discussion under rule 193

SHRI S. M. BANERJEE: It was so kind of you to agree to allowing a discussion. But before the statement was made in this House, was it not for the hon. Minister to have considered this matter and made the statement when he was replying to the debate on the Demands for Grants under the control of his Ministry? He could have easily come out with a statement that Government was going to consider this. Why has this Parliament been reduced to a post-mortem House? Let the hon. Minis-

[Shri S. M. Banerjee]

ter reply to this point Government are yielding to the pressure of the blackmarketeers.

**SHRI ATAL BIHARI VAJPAYEE.** Blackmarketing has been regularised

श्री मन्त्री : इसका अधिक दाम बढ़ने वाला है।

अध्यक्ष महोदय इसी लिए ता मैं कहता हूँ कि जब आप चाहें तब इस पर बहस हो सकती है। इस मस्यौदा क्या किया जा सकता है ?

श्री एस. एम. बनर्जी टायर का दाम ता बढ़ जायेगा, डिस्कशन बाद में होगा।

**SHRI C. SUBRAMANIAM.** First, I shall answer the point why this was not announced when the Demands of my Ministry were discussed here. At that time, the decision had not been taken, and it is only after the decision had been taken by the Cabinet that I have come forward before the House

The hon Members themselves had pointed out that the blackmarket price was round about Rs 6000 or Rs 7000 or Rs 8000 and in some cases even Rs 10,000 as against (Interruptions) Let hon Members kindly listen to me. If they have any observations to make, they may do so later. In spite of the fact that the factory price charged is only Rs 1,500 or Rs 2000, on-money is taken as black money without coming into the accounts of the producers. At that price, the producers were making losses. Therefore, this was a case where the producers were making losses. (Interruptions).

**SHRI JYOTIRMOY BOSU** He is a habitual misleader

**SHRI C SUBRAMANIAM.** I object to this man saying all kinds of objec-

tionable things (Interruptions) I am stating it with reference to the current prices of raw materials. No doubt, in the past, they might have made profits, but today if you take into account the prices of raw materials, particularly the nylon cords, you will find that it is with reference to this that the blackmarket is there. It is not there with reference to the other categories, the other categories are fairly in a satisfactory position. But the nylon cords which are used for trucks (Interruptions)

**MR SPEAKER** If hon Members do not want to listen to him, I can ask him not to make any statement. If they want him to make a statement, they must listen to him with patience

**SHRI C SUBRAMANIAM.** Hon. Members may kindly hear me. I shall tell them what we are legalising. The nylon cord tyres are selling at these high premia without its entering into the account of the factories because they cannot do it. Therefore, now we are decontrolling that and insisting on a distribution system wherein the listed price of the factory will be taken into account and only the margins required by the dealers, that is, 7 per cent or 5 per cent or whatever it is, alone should be charged to the consumer. To see that this price alone is charged and not more to the consumer, we have evolved a distribution system, and the responsibility is located on the industry also to see that that is done.

13 hrs.

This is the step which we have taken

Now if hon members think that blackmarketing can go on without any control whatsoever, then I am surprised that such an attitude should be taken (Interruptions).

MR. SPEAKER: By shouting you do not provide any solution.

SHRI C. SUBRAMANIAM: Now we are going to see what price is charged as the factory price and what price the consumers should be asked to pay. We are controlling the money which is generated in between so that blackmarket money may not be raised there.

This is the step which has been taken. We have gone into this matter fully. Because this matter was a little bit complicated and we had to discuss it in Cabinet and finally to give a decision, that was why I could not even give an indication of what we were considering.

SHRI JYOTIRMOY BOSU: On a clarification.

MR. SPEAKER: No more now on this. I have already agreed to a discussion.

13.01 hrs.

#### NATIONAL LIBRARY BILL

#### APPOINTMENT OF MEMBERS TO JOINT COMMITTEES

SHRI AMARNATH VIDYALANKAR (Chandigarh): I move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint four members of Rajya Sabha to the Joint Committee on the Bill to provide for the administration of the National Library and certain other connected matters, in the vacancies caused by the retirement of Sarvashri Mahabir Das, Rattan Lal Jain, Shyam Dhar Misra and Patil Puttappa from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee".

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint four members of Rajya

Sabha to the Joint Committee on the Bill to provide for the administration of the National Library and certain other connected matters, in the vacancies caused by the retirement of Sarvashri Mahabir Das, Rattan Lal Jain, Shyam Dhar Misra and Patil Puttappa from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee".

*The motion was adopted.*

#### RE BUSINESS OF THE HOUSE

MR. SPEAKER: I would like to tell the House before we resume the discussion on the Demands of the Ministry of Defence that I think that the Ministry of Home Affairs is much more important, and we shall take it up on Monday. We do not carry over the discussion on the Defence Ministry's Demands to Monday because on Monday evening there is going to be guillotine. So there must be some time left for the discussion of the Demands of the Ministry of Home Affairs. So the discussion on the Defence Ministry's Demands will be finished today. The Minister will reply at 2.45 P.M. today.

13.2 hrs.

#### MATTER UNDER RULE 377

#### REPORTED ATROCITIES ON ADIVASIS AND HARIJANS IN MANIKGARH IN MAHARASHTRA

PROF. MADHU DANDAVATE (Rajapur): With your permission, I am raising an issue about the atrocities committed in Manikgarh in Chandrapur District of Maharashtra. Since the protection of Harijans and Adivasis is the concern of the Central Government, I am raising this issue.